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Central Administrative Tribunal, Principal Bench

O.A. No. 101 of 1999

New Delhi this the 27th day of September, 1999

Hon'ble Shri S.R. Adige, Vice Chairman, (A) Hon'ble Shri Kuldip Singh, Member (J)

Dr. Gyanendra Singh S/o late Shri R.V. Singh, R/o EG 124, Inderpuri, New Delhi 12. .Applicant

(By Advocate: Shri Parveen Chaturvedi proxy for Mrs. Mridula Ray)

Versus

Indian Agriculture Research Institute under I.C.A.R. through its Director, Pusa Road, New Delhi. ...Respondents

(By Advocate Shri Vijay Chaudhary)

ORDER(ORAL)

By Hon'ble Shri S.R.Adige. Vice Chairman (A)

Heard both sides.

We are satisfied that the order 2. Delhi High Court dated 9.7.1999 passed in CWP No. of 1997 (IARI & Ors. vs. Dr. D.S.Rana & Ors) fully covers the facts and circumstances of the case, and under the circumstances, respondents are directed to act in accordance with aforesaid order of the Delhi High Court 9.7.1999 in the present case also?

3. This O.A. stands disposed of accordingly. No costs.

(KULDIP S/NGH)
MEMBER (J)

(S.R.ADIGE) VICE CHAIRMAN (A)

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